

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 530**

TO BE ANSWERED ON THE 6TH FEBRUARY, 2024/ MAGHA 17, 1945 (SAKA)

TRAINING OF POLICE OFFICERS ON NEW CRIMINAL LAWS

530. SHRI K. NAVASKANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government acknowledges the need for dedicated training and seminars to familiarize police officers and staff with the new criminal laws introduced in the country;

(b) if so, whether the Government has formulated any training calendar for the same;

(c) if not, the reasons for not planning such training sessions; and

(d) the details of budget allocation or resources dedicated to the training for police personnel regarding the new criminal laws?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The Bureau of Police Research & Development (BPR&D) has developed Training of Trainers module and several training programmes for various levels of police personnel on the new criminal laws. Training has commenced at national level. Integration has been completed with 'Integrated Government Online Training' (iGOT) portal to make these courses available to police personnel. These training modules on the new

criminal laws have also been shared by the BPR&D with all the States/ Union Territories for conducting similar training programmes at their respective Police Training Institutes. Informative Flyers on new criminal laws for capacity building of police personnel and other stakeholders have been uploaded on the website of BPR&D (<https://bprd.nic.in/>). Further, allocation of funds or resources for training for police personnel, including for training on new criminal laws, is a continuous process and is met from the annual budget.
